## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1107
ANSWERED ON:16.08.2012
CHANGE IN THE NAME OF BOMBAY HIGH COURT
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has received any proposal from the Government of Maharashtra to change the name of Bombay High Court;
- (b) if so, the action taken by the Government in this regard;
- (c) whether Government proposes to make changes in the names of State-wise High Courts in the country; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d): The proposal for changing the names of `Bombay High Court` as `Mumbai High Court`, `Calcutta High Court` as `Kolkata High Court`, `Madras High Court` as `Chennai High Court` and `Gauhati High Court` as `Guwahati High Court` has been under consideration of the Central Government.